

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No. 16/2017

RP informed that Corporate Debtor is not cooperating. He is

Present: 1. Hon'ble Member (1) Shri Vijai Pratap Singh

directed to file written report to be Member (1) Ms. Manaroma Kumari

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AT	TENDANCE-CU	M-ORDER SHEET OF THE HEARING ON 13 April, 2019, 10.30 A.M
		from the Insolvency and Bankruptcy Board of India vide their letter
	Name of the	Seri Equipment Finance Ltd. 'datedvers/03/2017 confirming the appointment of Mr. Kuldeep
	Company	Sree Metaliks I td
	Under Section	Vering as insolvency Resolution Professional in this matter. I Becerore
SI. No.	Name & De	signation Authorized Kuldeppearing on behalf Signature with date ntative (IN CAPITAL of Proceed further according
1	Rahul	Andy Ald. Counsel for the Corporate Debtor is present in Court and T
2.	Sanji	he filed a photo copy of the order passed by the Hon'ble Calcutta (). High Court in W.A. No. 7144 (W) of 2017 [Sree Metaliks timited and Another -versus- Union of India and Anr.] and prayed for some
3	Kurdenf	liberty to file an application with copy to the other side and get it
		listed in usual course.
4	Barsta	Dibshitst the matter on Signes /2 Organ prient finance Barsha
		Representative Us. 13/4/2018
		Debresentativa
		(Manorama Kuma <u>oi) R D/E R</u> (Vijai Pratap Singh)
		Member (J) Member (J)
		Ld. Counsels for the petitioner and the respondent as well as
		Mr. Kuldeep Verma, Resolution Professional (RP) are present.

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ORDER

Ld. Counsels for the petitioner and the respondent as well as Mr. Kuldeep Verma, Resolution Professional (RP) are present.

RP informed that Corporate Debtor is not cooperating. He is directed to file written report for seeking directions from us so that we can take appropriate action. We have received the confirmation from the Insolvency and Bankruptcy Board of India vide their letter dated 23/03/2017 confirming the appointment of Mr. Kuldeep Verma as Insolvency Resolution Professional in this matter. Therefore appointment of Mr. Kuldeep Verma as Insolvency Resolution Professional is confirmed. He is directed to proceed further according to law and submit report.

Ld. Counsel for the Corporate Debtor is present in Court and he filed a photo copy of the order passed by the Hon'ble Calcutta High Court in W.P. No. 7144 (W) of 2017 [Sree Metaliks Limited and Another –versus- Union of India and Anr.] and prayed for some time to file an application in the matter. Prayer is allowed. He is at

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liberty to file an application with copy to the other side and get it listed in usual course.

List the matter on 01/05/2017.

(Manorama Kumari) Member (J) Sd/~ (Vijai Pratap Singh) Member (J)